

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (SJ) No. 542 of 2016

Bijay Prakash Kujur ... Appellant
Versus
The State of Jharkhand through CBI ... Respondent

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Appellant : Mr. Sameer Saurav, Adv.
For the CBI : Mr. Rohit Sinha, Adv.

04 / 09.07.2020 Heard the parties through video conferencing.

Learned counsel for the appellant prays for time.

Prayer for time is allowed as the last chance.

It is submitted by the learned counsel for the appellant that the brief with him has become mutilated and part of it has become illegible as the brief is pending with him for a substantial period of time and he submits that he is ready and willing to deposit Rs. 300/- in High Court within two weeks and submits that he be supplied with a copy of the paper book containing all the relevant documents required for hearing of the appeal.

In case, Rs.300/- is deposited on behalf of the appellant within two weeks, the copy of the paper book containing all the relevant documents required for hearing of the appeal be supplied to the learned counsel appearing on behalf of the appellant in this appeal, within two weeks of deposit of Rs.300/-.

List this appeal six weeks after the lockdown is over.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-